

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/ 2897 /A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the 12th July, 2021.

Sub:- **Earned leave.**

Ref:- Your letter No. DJCH. I-5/2019-2021/1473 Dated 06.07.2021

Sir,

With reference to the above, I am directed to inform you that you have been granted **eleven days earned leave w.e.f. 06.07.2021 to 16.07.2021 along with station leave permission, with your official vehicle, at your own cost, from the evening of 06.07.2021 till the morning of 17.07.2021, subject to submission of your latest Leave Admissibility Report.** Further, you have been allowed to hand over charge to the Civil Judge & Assistant Sessions Judge, Chirang, Kajalgaon before proceeding on leave.

Yours faithfully,

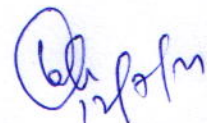
sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-08/2017/ 2898 /A, dated 12-07-2021.

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The Project Manager, Gauhati High Court.



JT.REGISTRAR (VIGILANCE)

Rda